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Public Notice No.4 72015-20 Dated the 16 1 November, 2018

Subject: Extension of the validity period of EPCG Authorisation-reg.

In exercise of the powers conferred under Paragraph 1.03 of the Foreign Trade Policy (FTP) 2015-20, the Director General of Foreign Trade hereby makes the following amendment in Para 2.16 of the Hand Book of Procedures 2015-20:

2.16 Validity Period of Authorisation/License/Certificate/Authorisation/Permissions/ CCPs

Validity period of Import / Export Authorisations from the date of issue shall be as follows, unless specified otherwise:

| Sr. No | Types of Authorisation | Validity Period |
|-----------|------------------------|-----------------|
| (iv) | EPCG Authorisation | |
| | | 24 Months |

2. Further, the import validity period of the EPCG Authorisations which have been issued prior to the date of issuance of this Public Notice and whose validity has not expired on the date of issuance of this Public Notice shall also be extended to 24 months from the date of the issuance of the Authorisation. The Authorisation holders are required to submit the Authorisations to the concerned RA for endorsement. The RAs shall allow such endorsement without insisting upon any fee.

Effect of this Public Notice:

(i) The validity period of the EPCG Authorisations has been extended from 18 months to 24 months.

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